from abroad whatever equipment is considered necessary but cannot be manufactured within the country. It would not be in the public interest to disclose the sources of supply of the equipment required by us, but Government takes into consideration all possible sources of supply before placing a demand.

FOLLAND GNAT-FIGHTER AIRCRAFTS

*2017. Shri Krishnacharya Joshi: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a Mission is expected to visit the United Kingdom to sign agreements with a British concern to undertake the manufacture of Folland Gnat Aircrafts in India; and

(b) if so, when?

The Minister of Defence Organisation (Shri Tyagi): (a) and (b). The matter is under consideration but it is possible that one or two officers may have to be sent to U.K. to finalise the agreements.

POSTS AND TELEGRAPHS EMPLOYEES

*2020. Shri H. N. Mukerjee: Will the Minister of Home Affairs be pleas; ed to state whether any decision has been taken in regard to the *de facto* reversal of option of displaced Posts and Telegraphs Employees of Class III and Class IV cadres who had opted for Pakistan but migrated to India after February, 1950 and were provided with temporary appointments?

The Minister in the Ministry of Home Affairs (Shri Datar): No, Sir. However, the general question of giving recognition to the *de facto* reversal of final option of Central Government employees of all Departments is under active consideration.

INDIAN TAX REFORM

***2023. Shri S. V. Ramaswamy:** Will the Minister of Finance be pleased to state:

(a) whether Professor Nicholas Kaldar, an eminent English Economist has submitted a report on the Indian Tax Reform; and (b) if so, whether a copy of the same will be laid on the Table?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) Arrangements are being made to publish the Report and copies of the Report, when published, will be placed in the Lok Sabha Library.

Administrative Unit in Assam

*2025. Shri Radha Raman : Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Assam Government has submitted a plan to the Central Government to develop the entire region north-east of East Pakistan into a self-sufficient economic zone under a homogeneous administrative unit; and

(b) if so, the steps Government have taken in regard to this plan?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) No, Sir.

(b) Does not arise.

AUDIT AND ACCOUNTING OF AUTONOMOUS BODIES

***2026. Shri C. R. Narasimhan:** Will the Minister of Finance be pleased to state:

(a) whether Government consult the Comptroller and Auditor-General and take his advice before providing for the audit and accounting of autonomous corporations that are being created under special status; and

(b) whether any such consultation has taken place in the case of the Bill nationalising insurance?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) The Comptroller and Auditor General is usually consulted but where legislation maintains more or less the existing arrangements which Government consider to be satisfactory he is not consulted.

(b) No, Sir. The Comptroller and Auditor General was not consulted because Government decided that the Written Answers

existing arrangements for commercial audit of Insurance companies should be more or less maintained for the Corporation.

FOREIGN NATIONALS

*2027. Shri Ibrahim: Will the Minister of Home Affairs be pleased to state:

(a) whether any foreign nationals were granted exemption from taking out residential permits under the existing Foreigners Order during 1955; and

(b) if so, the number of such cases and the names of the countries to which these nationals belong?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) The following categories of foreigners are not required to take out residential permits—

(i) Diplomatic and Consular officers and officials coming on duty and their wives and children;

(ii) Officials of the United Nations and its Specialized Agencies; experts working for these organizations and their spouses; and

(iii) Important foreign invitees treated as 'State Guests'.

(b) The information is not available as no statistics are being maintained.

PROHIBITION IN ANDAMANS

*2029. Shri Bhagwat Jha Azad: Will the Minister of Home Affairs be pleased to state:

(a) whether Government, have any plan to introduce either gradual or full prohibition in Andamans islands; and

(b) whether any fresh licence has been given to open a bar at Port Blair?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) There is at present partial prohibition in Andamans under which three days are observed as dry days. The question of complete prohibition for these Islands has yet to be taken up.

(b) Yes.

COMPTROLLER AND AUDITOR GENERAL

*2033. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Comptroller and Auditor General of India is not always consulted in regard to audit provisions in legislation presented to Parliament;

(b) if so, the reasons therefor; and

(c) the subjects of such cases in which he was not consulted since January, 1955?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) and (b). The Comptroller and Auditor General is generally consulted but where legislation maintains more or less the existing arrangements which Government consider to be satisfactory he is not consulted.

(c) The Comptroller and Auditor General was not consulted in the case of the recent State Bank of India Act, 1955, and the Life Insurance Corporation Bill, 1956, now before Parliament. In both these cases Government came to the conclusion that the existing arrangements for audit as applied to commercial concerns should be maintained in view of the specialised nature of the business of these two concerns.

MILITARY TRAINING

*2035. Shri Gidwani: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that civilians in urban areas are to be given Military Training; and

(b) if so, the period of training and nature thereof?

The Minister of Defence Organisation (Shri Tyagi): (a) and (b). The Lok Sahayak Sena scheme imparts elementary military training in a camp for 30 consecutive days. A proportion of these camps are organised in urban areas. As there would be persons in urban areas who would not find it possible to join such camps, a separate scheme for giving Military Training during week ends to such persons has